

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.217 - **C.P. (IB)/172(AHM)2023**

**With**

ITEM No.218 - **IA/1441(AHM)2023**

**Proceedings under Section 95 IBC**

**IN THE MATTER OF:**

State Bank of India

.....**Applicant**

Vs

Dhirajlal Girdharbhai Chaniyara

.....**Respondent**

**Order delivered on: 20/02/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**

**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Biju Nair, Adv.

For the RP : Mr. Saurabh Rachchh, Adv.

For the Respondent : Mr. Arjun Sheth, Adv.

**ORDER**

**C.P. (IB)/172(AHM)2023 & IA/1441(AHM)2023**

Heard the Ld. Counsels for the applicant, respondent and RP in detail on the report filed by the RP.

The Ld. Counsel for the applicant and Ld. Counsel for the respondent are directed to file written submission not more than 2-3 pages within one week.

List the matter for further consideration and noting the compliance on 27.02.2024.

Sd/-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

Sd/-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**